CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Deted: Allahabad, the 28th day of February, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 196 OF 2001

J.C. Bhardwaj,
aged about 57 years,
s/o Harbanslal,
r/o 683/8, Sanjay Marg,
Nai Mandi, Muzaffarnagar.

. . . Applicant

(By Advocate Sri S.K. Misra)

Versus

- Union of India, through the Secretary,
 Ministry of Tele-communication,
 Sanchar Bhawan, New Delhi.
- The General Manager,
 Bharat Sanchar Nigam Limited,
 Telecom District, Muzaffarnagar.

Respondents

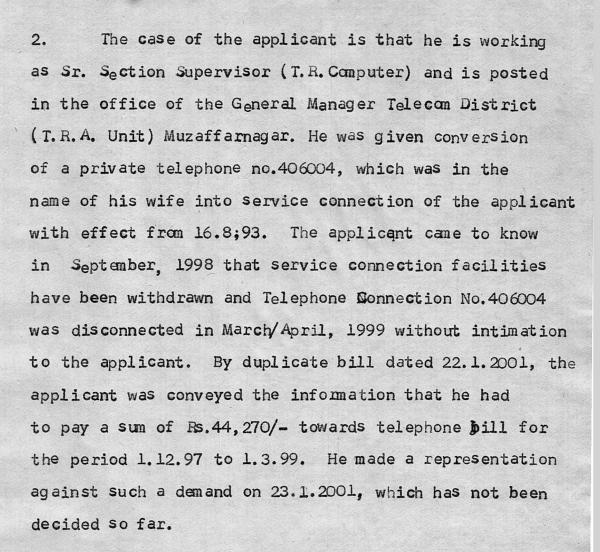
(By Advocate:

ORDER (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This Original Application has been filed for a direction to the respondents to decide the representation dated 23.1.2001 by a speaking and reasoned order and not to press the demand of Telephone Bill for the period 1.12.97 to 1.3.99 till the applicant representation dated 23.1.2001 is decided.

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- 3. Since the representation of the applicant has not been decided by the respondents, it would be appropriate to grant them time to decide the same by a speaking and reasoned order.
- 4. The respondents are, therefore, directed to decide the representation dated 23.1.2001 by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of this order along with a copy of the said representation from the applicant.

There shall be no order as to costs.

(S. DAYAL) MEMBER (A)